

Muraleedharan G. Vs State Of Kerala

Court: High Court Of Kerala

Date of Decision: Feb. 4, 2025

Hon'ble Judges: C.S.Dias, J

Bench: Single Bench

Advocate: K.V.Jayadeep Menon, R.S.Kalkura, Vidya Kuriakose

Final Decision: Disposed Of

Judgement

C.S.Dias, J

1. The writ petition is filed to direct the third respondent to accept and forward the joint application submitted by the petitioners to the second

respondent without insisting for the certificate of Altruism and also direct the second respondent to dispose of Ext. P1 joint application, expeditiously.

2. Heard;Ã, theÃ, learnedÃ, counselÃ, appearing for the petitioners, the learned Government Pleader and the learned counsel appearing for the third

respondent.

3. The learned Government Pleader submitted that, subsequent to the filing of the writ petition, the third respondent had forwarded the petitionersÃ¢â‚¬â„¢

joint application to the second respondent. The second respondent has allowed the joint application permitting the transplantation. It would be up to the

petitioners to approach the second respondent and collect the order.

Recording the above submission, the writ petition is closed.